

बिहारीगंज, सकरी निमंसी खण्ड और भूबोतर सीमा रेलवे के पूर्णिया-जोगबानी खण्ड के सिवाय और कोई रेलवे लाइन नहीं है।

(ग) कोसी बराज प्राधिकारियों की छोटी लाइन को ले लेने प्रथवा इसने सुधार करने के बाद इसे माल और यात्री यातायात के लिये चलाने का कोई प्रस्ताव नहीं है।

(घ) सवाल नहीं उठता।

Heavy Industries in Andhra Pradesh and Goa

2812. Shri Shinkre:
Shri Parthasarathy:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether any heavy industries are proposed to be established by the Central Government in Andhra Pradesh and Goa during 1967-68; and

(b) if so, the details thereof?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) and (b). The following industries are being or proposed to be set up in Andhra Pradesh during 1967-68:

(1) Heavy Plates and Vessels Project, Visakhapatnam.

(2) Synthetic Drug Plant, Sanatnagar.

(3) Cable factory, Chirlapalli.

No heavy industries are proposed to be set up by the Central Government in Goa in 1967-68.

Coir Manufacturing Factories in Andhra Pradesh and Goa

2813. Shri Shinkre:
Shri Parthasarathy:

Will the Minister of Commerce be pleased to state:

(a) whether Government proposes to

start Coir Manufacturing Factories in Andhra Pradesh and Goa; and

(b) if so, the sites proposed therefor?

The Minister of Commerce (Shri Dinesh Singh): (a) The Central Government has no such proposal.

(b) Does not arise.

Hindustan Photo Films, Ootacamund

2814. Shri Nanja Gowder: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that the Madras Government has asked the Hindustan Photo Films Manufacturing Company Ltd., Ootacamund to surrender surplus land given to them;

(b) if so, the extent thereof; and

(c) the action taken thereon by the said Company?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (c). The Government of Madras have not asked the Hindustan Photo Films Manufacturing Company Limited, Ootacamund to surrender the surplus land given to them. However, they have instructed the Chief Conservator of Forests to consult the Company for resumption of the surplus land, if any, with the Company. On an enquiry from the District Forest Officer, the Company have stated that they have no surplus land to surrender. The matter is still under consideration of the Forest Department.

Appointment of Retired Comptroller and Auditor Generals in Companies

2815. Shri Jyotirmoy Basu: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the lists of companies and corporate bodies in which retired Comptroller and Auditor Generals are

holding Directorship alongwith the comprehensive data about the financial remunerations from these positions; and

(b) how many of these companies are managed, controlled or owned by Central and State Governments?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The retired Comptroller and Auditor-Generals are Sarvasbri V. Narahari Rao, A. K. Chanda and A. K. Roy. According to the available information the three Comptroller and Auditor-Generals are holding directorships in the Companies indicated below:

1. Shri V. Narahari Rao

- (1) Raymon Engineering Works Limited (Director).
- (2) The Mandya National Paper Mills Limited (Director).
- (3) Chamundi Chemicals and Fertilisers Limited (Chairman).

2. Shri A. K. Chanda

- (1) Bolani Ores Limited (Chairman).
- (2) Industrial and Economic Consultants International Private Limited (Chairman).
- (3) Modella Cottons Limited (Chairman).
- (4) Jessop and Company Ltd. (Chairman).
- (5) United Carbon India Ltd (Director).
- (6) Modella Woollens Ltd. (Director).
- (7) The Titaghur Paper Mills Ltd. (Director).
- (8) The Bisra Stone Lime Co. Ltd. (Director).

3. Shri A. K. Roy

- (1) British India Corporation Limited (Director).
- (2) Madan Industries Limited (Director).

- (3) Turner Morrison and Company Limited (Director).
- (4) Indian Detonators Limited (Director).
- (5) Press Trust of India (Director).
- (6) Sankey Wheels Limited (Director).
- (7) Angelo Bros. Limited (Director).
- (8) Shalimar Tar Products Limited (Director).
- (9) West India Chemicals Limited (Director).
- (10) Indian Tube Company Limited (Director).
- (11) Gwalior Rayon and Silk Mfg. Wvg Co. Ltd. (Director).
- (12) Dhrangadhra Chemical Works Limited (Director).
- (13) Hindustan Wires Limited (Director).
- (14) Alcock Ashdown and Co. Ltd. (Director).
- (15) Guest, Keen, Williams, Limited (Director).

As the appointments as whole-time Directors of public limited companies and fixation of their remuneration in that capacity alone are referred to the Company Law Board under the Companies Act, detailed information about the remunerations on account of part-time directorships of the three retired Comptroller and Audit-Generals are not available. The Company Law Board has, however, approved the appointment of Shri A. K. Roy as part-time Financial Advisor in Guest, Keen, Williams, Limited and Dhrangadhra Chemical Works Limited with the following remuneration.

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|--|----------------|
| (a) Guest, Keen, Williams, Limited | |
| Salary .. | Rs. 4,000 p.m. |
| House Rent .. | Rs. 350 p.m. |
| Car Allowance .. | Rs. 250 p.m. |
| | |
| (b) Dhrangadhra Chemical Works Limited | |

Consolidated salary of Rs. 20,000 per annum.

(b) None except Jessop and Company Limited whose management has been taken over by the Government under the Industries (Development and Regulation) Act.

Hind Galvanizing and Engineering Co. Pvt. Ltd., Calcutta

2816. **Shri Ramshekhar Prasad Singh:**
Shri G. S. Mishra:

Will the Minister of **Industrial Development and Company Affairs** be pleased to state:

(a) whether a new capacity was sanctioned for Messrs. Hind Galvanizing and Engineering Co. (Pvt.) Ltd., Calcutta to manufacture oil barrels when the industry was on the banned list, the raw material was in short supply and the existing fabricators were quite sufficient to meet the requirement in the country;

(b) whether the allotment of raw material which is already in scarce supply has been made to the above firm without feeding the existing units as per their licensed capacities;

(c) whether the controlled and scarce materials have been allotted to Messrs Standard Drums and Barrel Manufacturing Co., Bombay four times to their licensed capacity; and

(d) if so, the reasons for doing so in all these cases?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (d). A statement is laid on the Table of the House. [Placed in Library See No. LT-701/67].

Harassment of Passengers on Barauni-Tinsukia Section

2817. **Shri B. N. Shastri:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware

that the passengers on the Barauni-Tinsukia Section of the North-East Frontier Railway are oppressed and harassed by the Military personnel; and

(b) if so, the steps taken by the Railway Authorities in this regard?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). No. However, some stray cases of forcible occupation of ladies reserved compartments by military personnel have come to notice. Military personnel are made to vacate accommodation unauthorisedly occupied by them, with or without the help of R.T.O.

Food served in Dining Car attached to Assam Mail

2818. **Shri B. N. Shastri:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that the food served to the passengers by the caterer of the Dining car attached to the Assam Mail running between Barauni and Tinsukia is of worse type;

(b) whether it is a fact that there are complaints against this caterer,

(c) whether it was once decided by the Advisory Board to remove this caterer; and

(d) if so, the reasons for allowing him to continue?

The Minister of Railways (Shri C. M. Poonacha): (a) to (c). Replies are in affirmative.

(d) Legal notice terminating the contract was served on the contractor, but he continues to work the dining car due to an injunction having been brought by him from the Court at Katihar restraining the Railway Administration for evicting him therefrom. The Railway has preferred an appeal in Higher court for vacation of the injunction.